

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.1307/2014

Tuesday, this the 19th day of April, 2016

Hon'ble Dr. Birendra Kumar Sinha, Member (A)

R S Verma
Age 65 years
Retired
s/o late Jeet Ram
r/o RZ-64-B Block
Maksudabad Colony
Najafgarh, New Delhi-43

(Mr. S Mukherjee, Advocate)

..Applicant

Versus

1. Sports Authority of India
Through its Director General
Jawahar Lal Nehru Stadium Complex
East Gate, Lodhi Road
New Delhi-18
2. The Assistant Director (Pers)
Jawahar Lal Nehru Stadium Complex
East Gate, Lodhi Road
New Delhi-18
3. The Dy. Inspector General
CRPF, Group Centre-1
CRPF, Ajmer (Raj)

..Respondents

(Mr. Keshav Mohan, Advocate for respondent Nos. 1 and 2 –
Mr. N K Aggarwal, Advocate for respondent No.3)

O R D E R (ORAL)

At the very outset, Mr. A.K. Trivedi, learned counsel submitted that he is withdrawing from this case and may be discharged. At his request, Mr. A.K. Trivedi, learned counsel is discharged from this case, as Mr. S. Mukherjee, learned counsel is appearing for applicant in his place.

2. Mr. Keshav Mohan, learned counsel for respondent Nos. 1 and 2 today produced a cheque No.015503 dated 16.03.2016 amounting to Rs.13699/-, which was handed over to the applicant in Court. This was issued in full and final settlement of the claim of the applicant. The said respondents have also carried out the relief No. 8 (ii) of the Original Application regarding acceptance of technical resignation for deemed absorption of the applicant w.e.f. 01.04.1987, as had been done earlier. It was further admitted that the excess receipt on account of leave salary and pension contribution had already been made to the Sports Authority of India. Coming to the issue of pension of consequential terminal benefits arising from this order, learned counsel for respondent Nos. 1 and 2 accepted that the same would be calculated and provided as per rules. Coming to the issue of an interest of 12% per annum, learned counsel for respondent Nos. 1 and 2 submitted that the Original Application has been filed in 2014 whereas the applicant had retired in the year 2009 and had been kept on sleeping over the matter.

3. Mr. S. Mukerjee, learned counsel for applicant submitted that he had not slept over the matter but had made painstaking steps through Right to Information Act and has obtained copies of the same.

4. In consideration of these facts, I do feel that the applicant has been deprived to certain extent. However, the interest could only be issued on an incremental amount instead of stating the respondents to calculating the interest at that amount. Accordingly, I direct that a cost of Rs.5000/- may be paid to the applicant in lieu of the payment of interest on the incremental amount.

5. With this, the Original Application is disposed of. In the case any grievance survives, as the learned counsel for applicant has accepted under protest, he may follow the due legal procedure prescribed for ventilation of such grievance. No costs.

(Dr. Birendra Kumar Sinha)
Member (A)

April 19, 2016
/sunil/